

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.325
CAA-79(ND)/2020

IN THE MATTER OF:

Oswal Exports Pvt. Ltd. and 2.SKA Holdings Pvt. Ltd. (Earlier SKA Holdingd Ltd.)
.... **APPLICANT/PETITIONER**

SECTION

U/s 230-232

Order delivered on 22.09.2022

CORAM:

DR. BINOD KUMAR SINHA
MEMBER (TECHNICAL)

SHRI BACHU VENKAT BALARAM DAS
MEMBER (JUDICIAL)

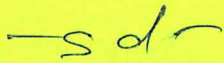
PRESENT:

For the Applicant : Adv. Saurabh Kalia and Adv. Sarvik Singhai
For the I.T. Deptt. : Mr. Kunal Sharma (Sr. Standing Counsel), Ms. Zehra Khan (Jr. Standing Counsel), Mr. Sushrut Meena, Advocates for the IT Dept.

ORDER

Ld. Counsel for the Applicant submits that in compliance with this Tribunal order dated 25.08.2022, the Applicant has filed an affidavit. Arguments in the matter have already been concluded.

Order **reserved**.



(DR. BINOD KUMAR SINHA)
MEMBER (TECHNICAL)



(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)